

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.402/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff of 1000 MW Wind-Solar Hybrid Power Projects connected to the inter-State Transmission System and selected through competitive bidding process as per the Guideline dated 21.8.2023 of the Ministry of Power, Government of India as amended from time to time.

Petitioner : NTPC Limited (NTPC)

Respondents : Avaada Energy Private Limited (AEPL) and Ors.

Date of Hearing : **7.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Shikha Ohri, Advocate, NTPC
Shri Kartik Sharma, Advocate, NTPC
Ms. Ritika Singh, Advocate, NTPC
Ms. Iqra Khan, Advocate, NTPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff of the 1000 MW Wind Solar Hybrid Power Projects connected with the inter-State Transmission System (ISTS) and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Projects" dated 21.8.2023 ('Hybrid Guidelines') issued by the Ministry of Power, Govt. of India. Learned counsel further highlighted the key milestones of the bidding process and pointed out that none of the Respondents have filed any reply in the matter.

2. In response to the specific query of the Commission regarding the delay in approaching the Commission for the adoption of tariff, the learned counsel for the Petitioner submitted that in terms of Clause 12.4 of the Hybrid Guidelines, the Petitioner was required to approach the Commission for the adoption of tariff within 15 days of discovery of tariff in the transparent bidding process as conducted in accordance with the Hybrid Guidelines. In the present case, the e-RA was concluded on 26.7.2024 and since the present Petition was filed in the month of September, 2024, there is some delay on the part of the Petitioner in approaching the Commission in terms of the Hybrid Guidelines and the same may be condoned.

3. Considering the submission of the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

